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CENTRAL ADMINISTRATIVE TRIBUNAL
CUTTACK BENCH: CUTTACK

Original Application No. 260/00809 of 2015
Cuttack, this the 18th day of November, 2015

CORAM
HON'BLE SHRI A.K. PATNAIK, MEMBER (JUDL.)
HON'BLE SHRI R.C.MISRA, MEMBER (ADMN.)

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Dillip Kumar Hota,
aged about 57 years,
S/o Late Laxman Hota,
At present working as Junior Teacher in
Kendriya Vidyalaya Jabdalpur, Chhatishgarh,
Permanent resident of At/PO- Punjiamba sasan,
PS- Banapur, Dist- Khurda.

...Applicant

(Advocates: M/s. S.B.Jena, S. Behera, A. Mishra, M.S.Swarup)

VERSUS

1. Commissioner,
Kendriya Vidyalaya Sangathan,
18 Institutional Area, Shaheed Jeet Singh Marg,
New Delhi-110016.
2. Deputy Commissioner,
Kendriya Vidyalaya Sangathan,
AT- Pragati Vihar, PO-Mancheswar,
Bhubaneswar, Dist- Khurda.
3. Deputy Commissioner,
Kendriya Vidyalaya Sangathan,
Raipur, State-Chhatishgarh.
4. Pushpalata Tripathi,
Junior Teacher, Kendriya Vidyalaya,
NTPC (Kahnia), Dist- Anugul.

... Respondents

(Advocate: Mr. H.Tripathy)

.....
Vall

ORDER (ORAL)

A.K.PATNAIK, MEMBER (JUDL.):

Heard Mr. S.B.Jena, Ld. Counsel for the Applicant, and Mr. H.Tripathy, Ld. Counsel appearing for the Respondents-KVS, on whom a copy of this O.A. has already been served, and perused the materials placed on record.

2. This O.A. has been filed by the applicant under Section 19 of the Administrative Tribunals Act, 1985 in which he has submitted that he is working as Assistant Teacher in KVS, Jagdalpur in the State of Chhattisgarh. He has filed this O.A. alleging inaction on the part of Respondent Nos. 1 and 2 in considering his case for transfer to Kendriya Vidyalaya, NTPC (Kahnia) in violation of the transfer guidelines for teacher (up to PGTs) and others up to Assistant issued by the KVS.

3. On perusal of the records it has come to our notice that the applicant has preferred a representation to the Deputy Commissioner, KVS, RO, Bhubaneswar (Respondent No.2) on 14.09.2015. Mr. Jena submitted that till date the applicant has not received any response from the said Respondent No.2 for which he has filed this O.A. on 13.11.2015. As the applicant is already 57 years ^{of} old and his normal date of retirement is 60 years and hardly another 3 years is left, we do not want to keep this matter pending, more so when the applicant has availed of the departmental remedy by ventilating his grievance before Respondent No.2. Accordingly, without going into the merit of the matter, we dispose of this O.A. with direction to the Respondent No.2 to dispose of the said representation as per rules and regulations in force, if the same is still pending, and pass a reasoned and speaking order within a period of two months and if after such consideration the applicant is found to be entitled

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for his transfer to Orissa then expeditious steps be taken within a further period of three months from such consideration to extend this benefit to the applicant.

4. With the aforesaid observation and direction, this O.A. stands disposed of. No costs.

5. On the prayer made by Mr. Jena, Learned Counsel appearing for the applicant, copy of this order, along with paper book, be sent to Respondent No. 2 by Speed Post for which he undertakes to file the postal requisites by 20.11.2015.


(R.C.MISRA)
MEMBER(Admn.)


(A.K.PATNAIK)
MEMBER(Judl.)

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